

‘Sexual abuse’: NHRC asks for police’s report

New Delhi: National Human Rights Commission (NHRC) has issued a notice to the Delhi Police, directing them to submit an Action Taken Report by June 5 in response to serious allegations against a contributing writer of a digital news platform.

The commission, acting under Section 12 of the Protection of Human Rights Act, 1993, cited a viral social media post in which a woman accuses the individual of repeated sexual, physical, and mental abuse. According to NHRC notice, the allegations include forced sexual encounters, coerced abortions, physical violence, and religious humiliation. The commission stated, “Given the seriousness of the allegations, the matter is deemed cognizable.”

NHRC has asked Delhi Police to probe whether the organisation has filed a formal complaint and if an inquiry has been initiated under the Prevention of Sexual Harassment Act. Authorities have also been instructed to identify the complainant while protecting her privacy, ensure her safety, and provide psychological support. The commission has directed that the ATR be submitted both in hard copy and via email by the deadline for further consideration. TNN



एनएचआरसी ने पुलिस को 'यौन शोषण' की जांच का दिया आदेश

नई दिल्ली, (पंजाब केसरी): राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के पुलिस आयुक्त संजय अरोड़ा को एक महिला द्वारा एक समाचार पोर्टल के पत्रकार के खिलाफ लगाए गए यौन शोषण के आरोपों की जांच करने का आदेश दिया है। एक अधिकारी ने शनिवार को बताया कि आयोग ने मामले में 5 जून तक रिपोर्ट जमा कराने का निर्देश दिया है।

प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने पीड़िता के सोशल मीडिया पोस्ट का संज्ञान लेने के बाद पुलिस प्रमुख को यह निर्देश जारी किया। महिला ने पोस्ट में एक पत्रकार के खिलाफ गंभीर आरोप लगाए हैं। एनएचआरसी ने कार्यस्थल पर महिलाओं के यौन उत्पीड़न (रोकथाम, निषेध और निवारण) अधिनियम, 2013 के तहत आरोपी के खिलाफ समाचार पोर्टल द्वारा दर्ज की गई औपचारिक

जांच, यदि कोई हो, की स्थितिरिपोर्ट भी मांगी है। पीड़िता ने पत्रकार पर यौन, शारीरिक और मानसिक शोषण का आरोप लगाया, जिसमें बार-बार असुरक्षित यौन संबंध बनाना भी शामिल है। उसने बार-बार जबरन गर्भधारण और गर्भपात की भी शिकायत की है। एनएचआरसी के समक्ष प्रस्तुत शिकायत में, पीड़िता ने आरोप लगाया कि आरोपी ने उसके साथ क्रूरतापूर्वक बलात्कार किया और उसे पीटा।

शिकायतकर्ता ने समाचार पोर्टल द्वारा उसे कोई राहत देने या आरोपी के खिलाफ निष्पक्ष जांच करने के बारे में भी संदेह जताया। कानूनगो ने जांच का आदेश देते हुए कहा कि संबंधित प्राधिकारी को जांच और सहायता के उद्देश्य से पीड़िता की पहचान करने का निर्देश दिया जाता है, हालांकि साथ ही साथ उसकी निजता के अधिकार का सम्मान किया जाना चाहिए।



एनएचआरसी ने दिल्ली पुलिस को पत्रकार द्वारा महिला के यौन शोषण की जांच का दिया आदेश

नई दिल्ली, 24 मई (एजेंसियां)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के पुलिस आयुक्त संजय अरोड़ा को एक महिला द्वारा एक समाचार पोर्टल के पत्रकार के खिलाफ लगाए गए यौन शोषण के आरोपों की जांच करने का आदेश दिया है। एक अधिकारी ने शनिवार को बताया कि आयोग ने मामले में 5 जून तक रिपोर्ट जमा कराने का निर्देश दिया है। प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने अनाम हिंदू पीड़िता के सोशल मीडिया पोस्ट का संज्ञान लेने के बाद पुलिस प्रमुख को यह निर्देश जारी किया। महिला ने पोस्ट में एक मुस्लिम पत्रकार के खिलाफ गंभीर आरोप लगाए हैं। एनएचआरसी ने कार्यस्थल पर महिलाओं के यौन उत्पीड़न (रोकथाम, निषेध और निवारण) अधिनियम, 2013 के तहत आरोपी के



**आयोग ने मामले में 5 जून तक रिपोर्ट
जमा कराने का दिया निर्देश**

खिलाफ समाचार पोर्टल द्वारा दर्ज की गई औपचारिक जांच, यदि कोई हो, की स्थिति रिपोर्ट भी मांगी है।

पीड़िता ने पत्रकार पर यौन, शारीरिक और मानसिक शोषण का आरोप लगाया, जिसमें बार-बार असुरक्षित यौन संबंध बनाना भी शामिल है। उसने बार-बार जबरन गर्भधारण और गर्भपात की भी

शिकायत की है। एनएचआरसी के समक्ष प्रस्तुत शिकायत में, पीड़िता ने आरोप लगाया कि आरोपी ने उसके साथ क्रूरतापूर्वक बलात्कार किया और उसे पीटा, उसकी हिंदू पहचान को जानबूझकर अपमानित करने के लिए उसे गोमांस खाने के लिए मजबूर किया, और जब वह अन्य महिलाओं के साथ बात कर रहा था, उस समय माफी मांगने के लिए मजबूर किया।

शिकायतकर्ता ने समाचार पोर्टल द्वारा उसे कोई राहत देने या आरोपी के खिलाफ निष्पक्ष जांच करने के बारे में भी संदेह जताया। कानूनगो ने जांच का आदेश देते हुए कहा, संबंधित प्राधिकारी को जांच और सहायता के उद्देश्य से पीड़िता की पहचान करने का निर्देश दिया जाता है, हालांकि साथ ही साथ उसकी निजता के अधिकार का सम्मान किया जाना चाहिए।

Mango kernel death

NHRC seeks ATR from DMs of K'mal, R'gada

PNS ■ Bhubaneswar

The National Human Rights Commission (NHRC) on May 21 sought for an ATR from the District Magistrate (DM) of Kandhamal and DM of Rayagada within four weeks over the death of tribal people in the two districts due to consuming mango kernel gruel as there was scarcity of food rations under the Public Distribution System (PDS).

The Commission passed the order acting on a petition filed by civil rights lawyer Radhakanta Tripathy.

The complainant alleged that in Kandhamal and Rayagada districts, tribal communities are facing severe deprivation.

Allegations of government negligence and corruption in the distribution of food aid, inadequate implementation of tribal welfare policies, and failure to provide basic amenities like roads, healthcare, and education have led to a violation of the fundamental rights of these marginalised communities,

the petitioner alleged.

Notably, on November 1, 2024, at least two tribal women died and six others fell ill after consuming mango kernel gruel in Mandipanka village in Kandhamal district. While the deceased were identified as Runu Majhi and Ramita Pattamajhi, the six others who fell sick were identified as Pravati Patmajhi, Dranglu Patmajhi, Tuni Majhi, Susama Patmajhi, Jita Majhi and Jibanti Majhi.

Rasmita's husband Anil Patta Majhi alleged that they were denied rice under PDS for the last three months because of which his wife consumed mango kernel.

Tripathy brought to the notice of the Commission that as per the version of local sarpanch tribal people are forced to eat mango kernel as the rice supply under the National Food Security Act (NFSA) is either inadequate or not supplied to the people at the right time for several reasons. As the tribal people live in dense forest areas, the rice supplied

under the NFSA is not reaching people on time. There has been no distribution of rice for the last three months, prompting people to depend on mango kernel. Eating mango kernel remains one of the tribal food habits. But in this case, the mango kernel turned stale and the victim had taken it after keeping it for a few days in their household.

The Kandhamal incident reminds a similar tragedy involving mango kernel deaths in Kashipur block of Rayagada district, where at least 20 people died in 2001, and two more succumbed to mango kernel consumption in 2016. Additionally, mango kernel too claimed lives in Laxmipur in Koraput district in 2012 and 2013, as well as in Jharigaon in Nabarangpur district in 2018.

The allegations made in the complaint prima facie seem to be serious violations of the human rights of the tribals, stated the Commission in its order.

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NHRC has asked Delhi Police to probe whether the organisation has filed a formal complaint and if an inquiry has been initiated under the Prevention of Sexual Harassment Act. Authorities have also been instructed to identify the complainant while protecting her privacy, ensure her safety, and provide psychological support.

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NHRC seeks ATR on mango kernel deaths in two districts

STATESMAN NEWS SERVICE

BHUBANESWAR, 24 MAY:

The National Human Rights Commission has asked the district collectors of Kandhamal and Rayagada to submit an action taken report over the death of two women after the victims were forced to consume mango kernel gruel with PDS rice eluding them.

The complainant Radhakanta Tripathy, a human rights lawyer, alleged that in Kandhamal and Rayagada districts of Odisha, tribal communities are facing severe deprivation, with at least two tribal women dying and several

others falling ill after consuming mango kernel gruel due to lack of food rations under the Public Distribution System (PDS), which was suspended for months.

Allegations of government negligence and corruption in the distribution of food aid, inadequate implementation of tribal welfare policies, and failure to provide basic amenities like roads, health-care, and education have led to a violation of the fundamental rights of these marginalised communities, the petitioner charged.

The allegations made in the complaint prima facie seem to be serious violations

of the human rights of the tribals, NHRC said in the order.

"The Bench of the National Human Rights Commission, presided by Priyank Kanoongo, Member, has taken cognizance u/s 12 of the Protection of Human Rights Act, 1993, in the matter. The Registry is directed to issue a notice to the District Magistrate, Kandhamal and the District Magistrate, Rayagada, Odisha, with directions to get the allegations made in the complaint to inquire into and to submit an Action Taken Report within 4 weeks for perusal by the Commission", the Commission stated in the order.

Times of India

`Sexual abuse': NHRC asks for police's report

<https://timesofindia.indiatimes.com/city/delhi/sexual-abuse-nhrc-asks-for-polices-report/articleshow/121384817.cms>

TNN | May 24, 2025, 11.46 PM IST

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OpIndia

NHRC takes suo moto cognizance of rape, abuse, force-feeding of beef allegations against Omar Rashid, asks The Wire if it has approached the police

In a notice issued under Section 12 of the Protection of Human Rights Act, 1993, the NHRC has asked the Delhi Police to file an Action Taken Report (ATR) before 5 June 2025. The Commission has invoked its powers to inquire into human rights violations after reviewing the viral testimony, calling the claims "serious" and "deeply disturbing."

<https://www.opindia.com/2025/05/nhrc-takes-suo-moto-cognizance-of-rape-abuse-force-feeding-of-beef-allegations-against-the-wire-omar-rashid/>

24 May, 2025 | OpIndia Staff

NHRC took suo moto cognizance of explosive sexual abuse and torture allegations against The Wire's Omar Rashid.

The National Human Rights Commission (NHRC) has taken suo motu cognizance of grave allegations against The Wire journalist Omar Rashid, following a viral Instagram post in which a woman accused him of rape, sexual abuse, physical assault, psychological torture, and extreme religious and cultural humiliation.

NHRC seeks ATR over explosive allegations leveled against Omar Rashid

In a notice issued under Section 12 of the Protection of Human Rights Act, 1993, the NHRC has asked the Delhi Police to file an Action Taken Report (ATR) before 5 June 2025. The Commission has invoked its powers to inquire into human rights violations after reviewing the viral testimony, calling the claims "serious" and "deeply disturbing."

Complainant Flags Complicity of The Wire

The complainant who filed a complaint with the NHRC has also raised serious questions about the editorial ecosystem at The Wire.

In the complaint, the complainant showed little faith on the 'Management of The Wire News Portal's' internal inquiry, suspecting it to be lacking impartiality and a formality to protect the accused. It allege conflicts of interest and potential suppression to protect the organization's image.

NHRC demands answers from The Wire in connection with serious allegations of rape, torture, forced beef-feeding by Omar Rashid

This raises troubling questions about the institutional accountability of The Wire, a portal long accused of dressing up regressive perspectives as "dissenting opinions", which is now under scrutiny for allegedly shielding a serial predator.

In view of the gravity of the matter, the Commission has issued the following queries to the management of The Wire portal:

Regarding Police Complaint:

Did the management of The Wire News Portal file a formal police complaint in response to the serious allegations of sexual, physical, and mental abuse made against the accused?

If a complaint was filed, on what date was it lodged, and at which police station?

What action has been taken by the concerned law enforcement authorities since the filing of the complaint?

Were the authorities specifically informed about the grave allegations of rape and severe physical assault, as described by the victim in her viral social media posts?

Regarding PoSH Investigation:

Has a formal investigation been initiated by the management of The Wire News Portal under the provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act)?

If so, what is the current status of the investigation?

Who are the members of the Internal Complaints Committee (ICC) constituted to handle the matter?

Has the complainant/victim been contacted by the ICC, and what steps have been taken to ensure her safety and dignity during the inquiry?

Instagram testimony sparks nationwide outrage

The unnamed woman's harrowing Instagram post details a prolonged period of sexual violence, manipulation, and physical abuse. She said she was trapped by Rashid using his senior status in Delhi's liberal media and charmed with conversations on progressive politics and symbolic gestures like walks in Lodhi Garden — a tactic she claims he used with multiple women.

Once emotionally entangled, she alleges, the relationship turned into an ordeal of violent rapes, slapping, kicking, and humiliation, especially during moments of vulnerability.

"He raped me when I was sick, when I begged him to stop. He refused to use protection. I ended up in clinics, getting abortions, getting tested," she wrote.

Psychological abuse and religious humiliation

The survivor also recounted extreme emotional degradation — including being forced to beg at his feet while Rashid reportedly described the imaginary sexual abuse of her mother in graphic detail.

She further alleged that Rashid force-fed her beef, fully aware of her religious and personal aversion. This was done, she says, to assert his Kashmiri Muslim identity and to humiliate her as a non-Muslim woman.

“I puked it out. He made me eat it again. He knew I hated it — that was the point.”

Social News XYZ

NHRC tells Delhi Police chief to probe woman's `sexual abuse' by journalist

<https://www.socialnews.xyz/2025/05/24/nhrc-tells-delhi-police-chief-to-probe-womans-sexual-abuse-by-journalist/>

Posted By: Gopi | May 24, 2025

New Delhi, May 24 (SocialNews.XYZ) The NHRC has directed Delhi Police Commissioner Sanjay Arora to conduct a probe and submit a report by June 5 over allegations of sexual abuse by a woman against a news portal's journalist, an official said on Saturday.

A Bench headed by Priyank Kanoongo issued the direction to the police chief after taking cognisance of the unnamed Hindu victim's social media posts in which she made the serious allegations against a Muslim journalist.

The NHRC also sought the status of the formal investigation, if any, filed by the news portal against the accused under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

The victim accused the journalist of "sexual, physical and mental abuse", including repeated forced unprotected sex. She also complained of recurrent forced impregnations and abortions.

In the complaint presented before the NHRC, the victim alleged that the accused "brutally raped and beat her, forced her to consume beef in a deliberate humiliation of her Hindu identity, and compelled her to beg for forgiveness while he chatted with other women".

The complainant also raised doubts about the news portal offering her any relief or conducting an impartial inquiry against the accused.

While ordering a probe, Kanoongo said, "The concerned authority is directed to identify the victim for the purposes of investigation and support, while respecting her right to privacy. They must ensure her safety, security and implement all necessary measures to protect her from further harm. Additionally, proper counselling and emotional support must be provided, acknowledging the severe trauma she allegedly endured."

The NHRC also raised the question, whether the management of the news portal had filed a police complaint in response to the serious allegations of sexual, physical, and mental abuse made against the accused.

"If so, on what date was the complaint filed, and what actions have the police taken since? Were the authorities informed specifically about the allegations of rape and severe physical assault, as described by the victim in her viral social media posts?" asked the NHRC.

Source: IAN

Yes Pubjab News

NHRC tells Delhi Police chief to probe woman's `sexual abuse by journalist

<https://yespunjab.com/nhrc-tells-delhi-police-chief-to-probe-womans-sexual-abuse-by-journalist/>

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Ommcom News

NHRC Tells Delhi Police Chief To Probe Woman's `Sexual Abuse' By Journalist

<https://ommcomnews.com/india-news/nhrc-tells-delhi-police-chief-to-probe-womans-sexual-abuse-by-journalist/>

by OMMCOM NEWS May 24, 2025 in Nation

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(IANS)

Dainik Bhaskar

अपराध: एनएचआरसी ने दिल्ली पुलिस को पत्रकार द्वारा महिला के 'यौन शोषण' की जांच का दिया आदेश

<https://www.bhaskarhindi.com/other/nhrc-1145040>

24 मई 2025

नई दिल्ली, 24 मई (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के पुलिस आयुक्त संजय अरोड़ा को एक महिला द्वारा एक समाचार पोर्टल के पत्रकार के खिलाफ लगाए गए यौन शोषण के आरोपों की जांच करने का आदेश दिया है। एक अधिकारी ने शनिवार को बताया कि आयोग ने मामले में 5 जून तक रिपोर्ट जमा कराने का निर्देश दिया है।

प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने अनाम हिंदू पीड़िता के सोशल मीडिया पोस्ट का संज्ञान लेने के बाद पुलिस प्रमुख को यह निर्देश जारी किया। महिला ने पोस्ट में एक मुस्लिम पत्रकार के खिलाफ गंभीर आरोप लगाए हैं।

एनएचआरसी ने कार्यस्थल पर महिलाओं के यौन उत्पीड़न (रोकथाम, निषेध और निवारण) अधिनियम, 2013 के तहत आरोपी के खिलाफ समाचार पोर्टल द्वारा दर्ज की गई औपचारिक जांच, यदि कोई हो, की स्थिति रिपोर्ट भी मांगी है।

पीड़िता ने पत्रकार पर "यौन, शारीरिक और मानसिक शोषण" का आरोप लगाया, जिसमें बार-बार असुरक्षित यौन संबंध बनाना भी शामिल है। उसने बार-बार जबरन गर्भधारण और गर्भपात की भी शिकायत की है।

एनएचआरसी के समक्ष प्रस्तुत शिकायत में, पीड़िता ने आरोप लगाया कि आरोपी ने "उसके साथ क्रूरतापूर्वक बलात्कार किया और उसे पीटा, उसकी हिंदू पहचान को जानबूझकर अपमानित करने के लिए उसे गोमांस खाने के लिए मजबूर किया, और जब वह अन्य महिलाओं के साथ बात कर रहा था, उस समय माफी मांगने के लिए मजबूर किया"।

शिकायतकर्ता ने समाचार पोर्टल द्वारा उसे कोई राहत देने या आरोपी के खिलाफ निष्पक्ष जांच करने के बारे में भी संदेह जताया। कानूनगो ने जांच का आदेश देते हुए कहा, "संबंधित प्राधिकारी को जांच और सहायता के उद्देश्य से पीड़िता की पहचान करने का निर्देश दिया जाता है, हालांकि साथ ही साथ उसकी निजता के अधिकार का सम्मान किया जाना चाहिए। उन्हें उसकी सुरक्षा सुनिश्चित करनी चाहिए और उसे भविष्य के नुकसान से बचाने के लिए सभी आवश्यक उपाय लागू करने चाहिए। इसके अतिरिक्त, उसके द्वारा कथित तौर पर सहे गए गंभीर आघात को देखते हुए उसे उचित परामर्श और भावनात्मक समर्थन प्रदान किया जाना चाहिए।"

एनएचआरसी ने यह भी सवाल उठाया कि क्या समाचार पोर्टल के प्रबंधन ने आरोपी के खिलाफ लगाए गए यौन, शारीरिक और मानसिक शोषण के गंभीर आरोपों के जवाब में पुलिस शिकायत दर्ज की थी?

एनएचआरसी ने पूछा, "अगर ऐसा है, तो किस तारीख को शिकायत दर्ज की गई और उसके बाद से पुलिस ने क्या कार्रवाई की है? क्या अधिकारियों को बलात्कार और गंभीर शारीरिक प्रताड़ना के आरोपों के बारे में विशेष रूप से सूचित किया गया था, जैसा कि पीड़िता ने अपने वायरल सोशल मीडिया पोस्ट में बताया है?"

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है। इस न्यूज़ की एवं न्यूज़ में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज़ में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडियो को लेकर BhaskarHindi.com न्यूज़ पोर्टल की कोई भी जिम्मेदारी नहीं है।

Mooknayak

उमर रशीद मामले में NHRC ने दिल्ली पुलिस आयुक्त को किया नोटिस जारी

पुलिस को निर्देश दिया गया है कि वह पीड़िता की पहचान करते समय उसकी गोपनीयता का सम्मान करें, उसकी सुरक्षा सुनिश्चित करें, और कथित गंभीर आघात को देखते हुए उसे परामर्श और भावनात्मक समर्थन प्रदान करें।

<https://www.themooknayak.com/sexual-violence/nhrc-issues-notice-to-delhi-police-commissioner-in-omar-rashid-allegations-case>

Geetha Sunil Pillai | Published on: 25 May 2025, 2:00 am

नई दिल्ली- राष्ट्रीय मानवाधिकार आयोग (NHRC) ने दिल्ली पुलिस आयुक्त संजय अरोड़ा को एक नोटिस जारी कर द वायर से जुड़े स्वतंत्र पत्रकार उमर रशीद के खिलाफ एक अज्ञात महिला द्वारा लगाए गए यौन, शारीरिक और मानसिक उत्पीड़न के गंभीर आरोपों की जांच का निर्देश दिया है। 23 मई 2025 को जारी इस नोटिस का आधार एक वायरल इंस्टाग्राम पोस्ट है, जिसमें महिला ने रशीद पर बलात्कार, गंभीर शारीरिक हमले और उसकी हिंदू पहचान का अपमान करते हुए जबरन बीफ खिलाने का आरोप लगाया था।

NHRC ने सदस्य प्रियंक कानूनगो की अध्यक्षता में मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इस मामले का संज्ञान लिया है। आयोग ने दिल्ली पुलिस को 5 जून तक एक कार्रवाई रिपोर्ट (ATR) प्रस्तुत करने का निर्देश दिया है, जिसमें मामले के प्रमुख पहलुओं को एड्रेस करना होगा। पुलिस को निर्देश दिया गया है कि वह पीड़िता की पहचान करते समय उसकी गोपनीयता का सम्मान करें, उसकी सुरक्षा सुनिश्चित करें, और कथित गंभीर आघात को देखते हुए उसे परामर्श और भावनात्मक समर्थन प्रदान करें।

नोटिस में जांच के लिए महत्वपूर्ण सवाल उठाए गए हैं। इसमें यह पता लगाने की मांग की गई है कि क्या द वायर ने इन आरोपों के जवाब में पुलिस में शिकायत दर्ज की थी, और यदि हां, तो शिकायत की तारीख और उसके बाद पुलिस की कार्रवाइयों का विवरण क्या है। विशेष रूप से यह पूछा गया है कि क्या पीड़िता की सोशल मीडिया पोस्ट में वर्णित बलात्कार और गंभीर शारीरिक हमले के आरोपों के बारे में अधिकारियों को सूचित किया गया था। इसके अतिरिक्त, NHRC ने पुलिस को यह जांचने का निर्देश दिया है कि क्या द वायर ने कार्यस्थल पर महिलाओं का यौन उत्पीड़न (रोकथाम, निषेध और निवारण) अधिनियम, 2013 (PoSH Act) के तहत औपचारिक जांच शुरू की है। यदि ऐसी जांच शुरू हुई है, तो पुलिस को इसकी स्थिति और इस मामले को संभालने वाली आंतरिक शिकायत समिति (ICC) के सदस्यों की जानकारी देनी होगी।

Devdiscourse

Activist Demands Ban on Dowry and Regressive Practices in Maharashtra

A social activist has urged the Maharashtra State Human Rights Commission to take measures against dowry and regressive practices following a dowry-related death in Pune. The activist seeks unanimous resolutions from local bodies to end harmful customs and aims to expand the initiative nationwide.

<https://www.devdiscourse.com/article/law-order/3423302-activist-demands-ban-on-dowry-and-regressive-practices-in-maharashtra>

Devdiscourse News Desk | Mumbai | Updated: 24-05-2025 08:19 IST | Created: 24-05-2025 08:19 IST

A social activist is urging the Maharashtra State Human Rights Commission to address dowry and regressive practices after a 26-year-old woman died allegedly due to dowry demands. Vaishnavi Hagawane's death has sparked outrage and calls for legislative action.

The activist, Pramod Zinjade, expressed the urgent need for the state government to take immediate steps. He emphasized the importance of urban and rural local bodies passing unanimous resolutions to eliminate harmful customs such as dowry and practices against widows.

Zinjade has communicated with several state officials, including Chief Minister Devendra Fadnavis, to seek their support. The initiative aims to create effective awareness and potentially expand this model nationwide with the support of the National Human Rights Commission.

(With inputs from agencies.)

Amar Ujala

Pune dowry death: राज्य मानवाधिकार आयोग से मांग, दहेज जैसी प्रतिगामी प्रथाओं पर लगे रोक: सीएम को भी लिखा पत्र

<https://www.amarujala.com/india-news/social-activist-writes-to-mshrc-demanding-steps-to-curb-regressive-practices-like-dowry-2025-05-24>

न्यूज डेस्क, अमर उजाला, पुणे Published by: नितिन गौतम Updated Sat, 24 May 2025 10:30 AM IST

सार

देश

जिनजादे ने कहा कि सबसे पहले शहरी और ग्रामीण स्थानीय निकायों को एकमत होकर दहेज और अन्य प्रतिगामी प्रथाओं जैसे विधवा संबंधी, बाल श्रम, बाल विवाह, जातीय भेदभाव के खिलाफ प्रस्ताव पारित करें।

विस्तार

महाराष्ट्र के एक सामाजिक कार्यकर्ता ने राज्य के मानवाधिकार आयोग को पत्र लिखकर समाज में मौजूद प्रतिगामी प्रथाओं जैसे दहेज और विधवाओं से संबंधित प्रथाओं को खत्म करने की मांग की। सामाजिक कार्यकर्ता ने कहा कि मानवाधिकार आयोग राज्य सरकार को निर्देश दे कि वह दहेज प्रथा के खिलाफ सख्त कदम उठाए। यह मांग ऐसे समय की गई है, जब हाल ही में पुणे में दहेज प्रताड़ना से तंग आकर 26 साल की महिला ने आत्महत्या कर ली थी।

पुणे की घटना के बाद लिखा पत्र

वैष्णवी हगवाने, जो एनसीपी पार्टी से बर्खास्त किए गए नेता राजेंद्र हगवाने की बहू थी। वैष्णवी ने 16 मई को पुणे जिले के पिंपरी चिंचवाड़ के बवधान इलाके में आत्महत्या कर ली थी। वैष्णवी के परिजनों ने आरोप लगाया है कि उन्होंने बेटी की शादी में 51 तोला सोना और चांदी और एक एसयूवी कार दहेज में दी थी, लेकिन हगवाने परिवार जमीन खरीदने के लिए दो करोड़ रुपये की और मांग कर रहा था। इस मामले में पुलिस ने सास-ससुर, पति, ननद और जेठ को गिरफ्तार कर लिया है।

सीएम और डिप्टी सीएम को भी लिखी चिट्ठी

अब इस घटना के बाद सामाजिक कार्यकर्ता प्रमोद जिनजादे ने इसकी निंदा करते हुए राज्य सरकार से तुरंत कार्रवाई करने की मांग की। जिनजादे ने कहा कि सबसे पहले शहरी और ग्रामीण स्थानीय निकायों को एकमत होकर दहेज और अन्य प्रतिगामी प्रथाओं जैसे विधवा संबंधी, बाल श्रम, बाल विवाह, जातीय भेदभाव के खिलाफ प्रस्ताव पारित करें। जिनजादे ने बताया कि महाराष्ट्र में लागू होने के बाद वे इसे लेकर राष्ट्रीय मानवाधिकार आयोग को भी पत्र लिखेंगे और फिर इसे पूरे देश में लागू कराने की कोशिश करेंगे। जिनजादे ने इन मांगों को लेकर सीएम फडणवीस, डिप्टी सीएम एकनाथ शिंदे और अजित पवार आदि को भी पत्र लिखे हैं।

The Print Hindi

पुणे दहेज हत्या: सामाजिक कार्यकर्ता ने एमएसएचआरसी को पत्र लिखकर कुप्रथाओं पर अंकुश लगाने की मांग की

<https://hindi.theprint.in/india/pune-dowry-deaths-social-activist-writes-to-mshrc-demanding-curb-on-evil-practices/822476/>

भाषा

24 May, 2025 11:03 am IST

मुंबई, 24 मई (भाषा) विधवाओं संबंधी कुरीतियों एवं प्रतिगामी प्रथाओं को समाप्त करने के लिए अभियान चला रहे एक सामाजिक कार्यकर्ता ने महाराष्ट्र राज्य मानवाधिकार आयोग (एमएसएचआरसी) को पत्र लिखकर राज्य सरकार को दहेज के खिलाफ कदम उठाने के निर्देश दिए जाने की मांग की है।

यह मांग हाल में पुणे में 26 वर्षीय एक महिला की मौत की घटना की पृष्ठभूमि में की गई।

राष्ट्रवादी कांग्रेस पार्टी (राकांपा) के निष्कासित नेता राजेंद्र हगवणे की पुत्रवधू वैष्णवी हगवणे(26) ने 16 मई को पुणे जिले के पिंपरी-चिंचवड के बावधन इलाके में स्थित ससुराल में फांसी लगाकर आत्महत्या कर ली थी।

वैष्णवी के माता-पिता ने आरोप लगाया कि उन्होंने शादी के समय 51 तोला (करीब 595 ग्राम) सोना, चांदी और एक एसयूवी गाड़ी हगवणे परिवार को दी थी लेकिन इसके बावजूद वैष्णवी को प्रताड़ित किया जा रहा था और जमीन खरीदने के लिए दो करोड़ रुपये लाने की खातिर उस पर दबाव बनाया जा रहा था।

बहू को दहेज के लिए प्रताड़ित करने और आत्महत्या के लिए उकसाने के मामले में राजेंद्र हगवणे और उनके बेटे को शुक्रवार को गिरफ्तार कर लिया गया।

सामाजिक कार्यकर्ता प्रमोद झिंजाडे ने कहा कि पुणे में दहेज हत्या का मामला निंदनीय है और राज्य सरकार को तुरंत कार्रवाई करनी चाहिए।

झिंजाडे ने इस मुद्दे पर एमएसएचआरसी को पत्र लिखने के बारे में 'पीटीआई-भाषा' को बताया कि पहला कदम दहेज लेने, विधवाओं संबंधी कुप्रथाओं, बाल श्रम, बाल विवाह, जातिगत भेदभाव और महिलाओं के लिए अपशब्दों के प्रयोग पर प्रतिबंध लगाने के मकसद से शहरी और ग्रामीण स्थानीय निकायों से सर्वसम्मति से प्रस्ताव पारित करवाना होगा।

झिंजाडे ने कहा, "मैं आपसे (एमएसएचआरसी) आग्रह करता हूँ कि आप राज्य सरकार को निर्देश दें कि वह सभी स्थानीय निकायों से सर्वसम्मति से प्रस्ताव पारित कराए, ताकि इन प्रतिगामी प्रथाओं को समाप्त करने के लिए जागरूकता पैदा की जा सके। अगर राज्य सरकार ऐसा निर्णय लेती है, तो मैं राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर महाराष्ट्र के इस मॉडल को पूरे देश में लागू करने का आग्रह करूंगा।"

उन्होंने कहा कि इसी तरह की मांगों को लेकर मुख्यमंत्री देवेन्द्र फडणवीस, उपमुख्यमंत्री एकनाथ शिंदे और अजित पवार, विधान परिषद के सभापति राम शिंदे, उपसभापति नीलम गोरहे और राज्य के ग्रामीण विकास मंत्री जयकुमार गोरे को भी उन्होंने पत्र लिखा है।

झिंजाडे ने बताया कि केवल शिंदे ने जवाब दिया है और कहा है कि पत्र को आगे की कार्रवाई के लिए राज्य के गृह विभाग तथा महिला एवं बाल विकास मंत्री को भेज दिया गया है।

भाषा यासिर सिम्मी

सिम्मी

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Johar LIVE

झारखंड में परीक्षा घोटालों पर NHRC सख्त, बसंत महतो की शिकायत पर जांच के आदेश...

<https://www.joharlive.com/news/nhrc-strict-on-examination-scams-in-jharkhand-orders-investigation-on-basant-mahatos-complaint/>

By Bhumi Sharma May 24, 2025 | 2 Mins Read

झारखंड: झारखंड में बार-बार सामने आ रहे परीक्षा घोटालों और क्लेशन पेपर लीक मामलों को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कड़ा रुख अपनाया है। यह कार्रवाई मानवाधिकार कार्यकर्ता बसंत महतो की शिकायत पर की गई है। आयोग ने झारखंड सरकार के मुख्य सचिव को निर्देश दिया है कि वे इस मामले की जांच कर 8 सप्ताह के भीतर रिपोर्ट सौंपें और शिकायतकर्ता को कार्रवाई की जानकारी दें।

बसंत महतो ने अपनी शिकायत में कहा है कि वर्ष 2025 की मैट्रिक परीक्षा के हिंदी और विज्ञान विषयों के प्रश्नपत्र सोशल मीडिया पर लीक हुए। साथ ही जेएसएससी (JSSC) सीजीएल परीक्षा 2024 भी पेपर लीक विवादों में घिरी रही। उन्होंने यह भी बताया कि वर्ष 2001 से अब तक झारखंड में जेपीएससी (JPSC) जेएसएससी (JSSC), शिक्षक नियुक्ति और पुलिस भर्ती परीक्षाओं में लगातार घोटाले उजागर हुए हैं।

बसंत महतो ने आरोप लगाया कि झारखंड में देश का सबसे सख्त नकल विरोधी कानून लागू होने के बावजूद पेपर लीक और भ्रष्टाचार पर रोक नहीं लग पा रही है। इससे लाखों छात्रों का भविष्य अधर में लटक गया है।

NHRC ने राज्य सरकार से यह भी पूछा है कि सख्त कानून होने के बावजूद पेपर लीक क्यों नहीं रुक पा रहे हैं और पीड़ित छात्रों को अब तक न्याय क्यों नहीं मिला है।

बसंत महतो ने आयोग से मांग की है कि इस पूरे मामले की न्यायिक जांच कराई जाए और दोषियों पर सख्त कानूनी कार्रवाई हो और छात्रों को मुआवजा देने के साथ-साथ दोबारा परीक्षा की सुविधा दी जाए।

विशेषज्ञों का मानना है कि NHRC की यह पहल झारखंड की परीक्षा प्रणाली में पारदर्शिता और जवाबदेही सुनिश्चित करने की दिशा में एक अहम कदम है।

Dainik Bhaskar

परीक्षा घोटाले पर एनएचआरसी सख्त, जांच का दिया गया आदेश

<https://www.bhaskar.com/local/jharkhand/chaibasa/chakradharpur/news/nhrc-takes-tough-stand-on-exam-scam-orders-probe-135096396.html>

चक्रधरपुर 5 घंटे पहले

भास्कर न्यूज | चक्रधरपुर

झारखंड में लगातार हो रही परीक्षा धांधलियों और प्रश्नपत्र लीक मामलों को लेकर मानवाधिकार कार्यकर्ता बसंत महतो की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (एन एचआरसी) ने गंभीर रुख अपनाया है। आयोग ने झारखंड सरकार के मुख्य सचिव को निर्देश दिया है कि 8 सप्ताह के भीतर जांच कर रिपोर्ट सौंपें और शिकायतकर्ता को कार्रवाई की जानकारी दें। बसंत महतो ने अपनी शिकायत में कहा कि मैट्रिक परीक्षा 2025 में हिंदी और विज्ञान के प्रश्नपत्र सोशल मीडिया पर लीक हुए, वहीं जेएसएससी सीजीएल परीक्षा 2024 भी पेपर लीक विवाद में रही। उन्होंने बताया कि 2001 से लेकर अब तक जेपीएससी, जेएसएससी, शिक्षक व पुलिस भर्ती परीक्षाओं में लगातार घोटाले सामने आए हैं। उन्होंने आरोप लगाया कि देश का सबसे सख्त नकल विरोधी कानून होने के बावजूद राज्य में भ्रष्टाचार थमा नहीं है, जिससे छात्रों का भविष्य खतरे में है। एनएचआरसी ने मामले को गंभीरता से लेते हुए राज्य सरकार से पूछा है कि कड़े कानून के बावजूद पेपर लीक क्यों नहीं रुक रहे हैं और छात्रों को अब तक न्याय क्यों नहीं मिला। बसंत महतो ने आयोग से न्यायिक जांच, दोषियों पर सख्त कार्रवाई और छात्रों को मुआवजा व दोबारा परीक्षा की सुविधा देने की मांग की है। यह कदम राज्य की परीक्षा प्रणाली में पारदर्शिता लाने की दिशा में एक अहम पहल माना जा रहा है।

The Statesman

NHRC seeks ATR on mango kernel deaths in Odisha's Kandhamal and Rayagada districts

At least two tribal women have died and several others have fallen ill after consuming mango kernel gruel due to the suspension of food rations under the Public Distribution System (PDS) for months.

<https://www.thestatesman.com/india/nhrc-seeks-atr-on-mango-kernel-deaths-in-odishas-kandhamal-and-rayagada-districts-1503436883.html>

Statesman News Service | BHUBANESWAR | May 24, 2025 8:29 pm

The National Human Rights Commission (NHRC) has asked the district collectors of Kandhamal and Rayagada districts to submit an Action Taken Report (ATR) on the death of two women who were forced to consume mango kernel gruel with PDS rice eluded them.

The complainant, Radhakanta Tripathy, a human rights lawyer, alleged that tribal communities in Kandhamal and Rayagada districts of Odisha are facing severe deprivation. According to him, at least two tribal women have died and several others have fallen ill after consuming mango kernel gruel due to the suspension of food rations under the Public Distribution System (PDS) for months.

Allegations of government negligence and corruption in the distribution of food aid, inadequate implementation of tribal welfare policies, and failure to provide basic amenities like roads, healthcare, and education have led to a violation of the fundamental rights of these marginalised communities, the petitioner said.

The allegations made in the complaint prima facie seem to be serious violations of the human rights of the tribals, the NHRC said in the order.

“The Bench of the National Human Rights Commission, presided over by Member Priyank Kanoongo, has taken cognisance under Section 12 of the Protection of Human Rights Act, 1993, in the matter. The Registry is directed to issue notices to the Kandhamal District Magistrate and the Rayagada District Magistrate, with directions to have the allegations made in the complaint inquired into and to submit an ATR within 4 weeks for perusal by the commission,” the order stated.

The New Indian Express

NHRC dissatisfied with Hyderabad police report on Sandhya Theatre stampede, seeks detailed reply by June 13

In that report, the police attributed the incident to inadequate infrastructure at the theatre, including limited parking space and insufficient entry and exit points, which led to a large crowd gathering.

<https://www.newindianexpress.com/cities/hyderabad/2025/May/24/nhrc-dissatisfied-with-hyderabad-police-report-on-sandhya-theatre-stampede-seeks-detailed-reply-by-june-13>

Chithaluri Revanth | Updated on: 24 May 2025, 11:05 am

2 min read

HYDERABAD: The National Human Rights Commission (NHRC) has expressed dissatisfaction with the report submitted by the Hyderabad police regarding the Sandhya Theatre stampede, in which a woman died and her son was severely injured and remains under treatment. As a result, the NHRC has directed the city commissioner of police to submit a more detailed report by June 13.

According to NHRC, Hyderabad City police had earlier submitted an action-taken report dated March 20. In that report, the police attributed the incident to inadequate infrastructure at the theatre, including limited parking space and insufficient entry and exit points, which led to a large crowd gathering. The police also stated that permission for the event had been denied, and both the theatre management and the actor involved did not have authorisation to conduct a roadshow.

However, the commission noted that several aspects of the report were incomplete or unclear, prompting the need for a more comprehensive account.

It questioned why the police allowed the crowd, the actor, and the theatre management to proceed with the event despite the lack of permission. It emphasised that the police should have taken legal action against the organisers at the outset, as the event was unlawful.

The NHRC further stated that the decision to deny permission must have been based on specific concerns, possibly related to safety. "Therefore, it cannot be said that such an accident was unforeseeable," the Commission observed. "In the absence of permission, the event was unlawful. However, it is unclear whether the police warned the crowd, the management, or the actor to refrain from participating, or if they simply waited for an unfortunate incident to occur," it further stated.

In light of these concerns, the NHRC has ordered a comprehensive report addressing all unanswered questions.

Speaking to TNIE, the complainant, Rama Rao Immaneni, confirmed that the NHRC is unsatisfied with the police report. "The commission has expressed doubts about several aspects and asked for clarification," he said.

Bar and Bench

Bar & Bench wins Justice Media Awards 2025 for outstanding legal Journalism

Bar & Bench Special Correspondent Debayan Roy and Desk Editor Ratna Singh also won the Media Justice Awards for Best Legal Reporting.

<https://www.barandbench.com/news/lathika-pai-sues-microsoft-delhi-high-court-bengaluru>

Bar & Bench | Published on: 24 May 2025, 2:40 pm

2 min read

Bar & Bench has won the Justice Media Awards 2025 for Outstanding Legal Journalism in the organisation category.

The awards are organised by the North Delhi Lawyers Association.

Special Correspondent Debayan Roy was awarded the Best Online Legal Journalist.

The award ceremony took place on Friday evening and was attended by Justice Hemant Gupta, Chairperson of the India International Arbitration Centre and former Supreme Court judge; Justice Dr. Bidyut Ranjan Sarangi, Member of the National Human Rights Commission (NHRC) and former Chief Justice of Jharkhand High Court (Special Guest); Justice MM Kumar, Member of NHRC and former Chief Justice of the Jammu and Kashmir High Court and former Chairman, NCLT; PK Malhotra, former Law Secretary, Government of India; and Ashok Shrivastav, Senior Editor and Anchor, DD News.

In his address, Justice Hemant Gupta voiced concern over the growing trend of sensationalism in legal reporting, noting that in the race for TRPs, some sections of electronic media often cross ethical lines.

He cautioned that not all journalists understand the basics - that a police report is not conclusive, and guilt must be proven in a court of law.

Recalling a remark by the late Ram Jethmalani, he said, "When asked why he was defending the accused, he replied—'You're relying on the police version, which is just the prosecution's first step.'"

Speaking on the theme "Bar, Bench, and News Reports: A Bridge Between Common Citizens," Justice Gupta reflected on the transformation in legal reportage since he joined the profession in 1980.

"Back then, commenting on pending matters was unacceptable," he noted.

Yet today, he relies on social media for accurate legal updates and has even sourced a petition from a reporter when court staff failed him. He recalled how a former Advocate General of Punjab was served notice based solely on a newspaper report.

“When judges speak, they speak for the court, not for themselves. I may author a judgment, but it reflects the court’s view,” he said, underscoring the need for media to report with both responsibility and legal awareness.

The event was organised under the leadership of the President of North Delhi Lawyers Association, Vineet Jindal.

The CommuneMag

National Human Rights Commission Pulls Up Madras University Over Loyola College's Illegal Priest Training Institute And Religious Discrimination In MA Programme

<https://thecommunemag.com/national-human-rights-commission-pulls-up-madras-university-over-loyola-colleges-illegal-priest-training-institute-and-religious-discrimination-in-ma-programme/>

May 24, 2025 | The Commune

The National Human Rights Commission (NHRC) has issued a stern communication to the Registrar of the University of Madras and the Chairman of the University Grants Commission (UGC), demanding an Action Taken Report (ATR) by June 2, 2025, in connection with serious allegations of religious discrimination of non-Christians in Loyola College, Chennai.

The case stems from a complaint submitted by Legal Rights Protection Forum, a Hyderabad-based rights group. . The complaint alleges that Loyola College is conducting its M.A. Philosophy program at an off-campus Jesuit institute, Satya Nilayam, without proper authorization. The program allegedly excludes non-Christian students, thereby violating Articles 15(1) and 29(2) of the Indian Constitution, which prohibit discrimination on religious grounds.

Further, the complainant has accused the institution of issuing degrees under false affiliation claims, using the University of Madras' name and logo without due approval—charges that, if proven, amount to serious violations of academic integrity and human rights.

The NHRC, in its earlier directive dated April 7, 2025, had directed both the University of Madras and the UGC to investigate the allegations and submit an ATR within four weeks. However, the Commission noted with concern that no report has been filed to date.

In the latest communication, the Commission, has reiterated its demand, stating that failure to comply may lead to coercive action under Section 13 of the Protection of Human Rights Act, 1993.

Hindustan

तीन दशक में श्रम बल में महिलाओं की भागीदारी में 20 फीसदी की आई गिरावट

प्रभात कुमार नई दिल्ली। पिछले तीन दशकों में देश में श्रम बल महिलाओं की भागीदारी

<https://www.livehindustan.com/ncr/new-delhi/story-decline-of-women-s-participation-in-india-s-labor-force-nhrc-bits-pilani-report-201748095766971.html>

24 मई 2025

प्रभात कुमार नई दिल्ली। पिछले तीन दशकों में देश में श्रम बल महिलाओं की भागीदारी में करीब 20 फीसदी की गिरावट आई है। शहरी क्षेत्रों की तुलना में ग्रामीण क्षेत्रों में श्रम बल में महिलाओं की भागीदारी में अधिक गिरावट आई है। श्रम बल में महिलाओं की भागीदारी में गिरावट के लिए समुचित नौकरी का नहीं मिलना, स्वास्थ्य समस्या, परिवार का सहयोग नहीं मिलने जैसी बाधाएं मुख्य वजह हैं। इसका खुलासा, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और बिट्स पिलानी (हैदराबाद) द्वारा संयुक्त शोध में हुआ है। रिपोर्ट में कहा गया है कि कामकाजी महिलाएं, न केवल परिवार, अर्थव्यवस्था और अगली पीढ़ी के बच्चों के सकारात्मक विकास में योगदान देती हैं बल्कि अपना आत्म-सम्मान भी बढ़ाती हैं, ऐसे में श्रम बल में महिलाओं की भागीदारी में आई गिरावट को अत्यंत चिंताजनक है।

हाल ही में सार्वजनिक की गई इस रिपोर्ट में कहा गया है कि वर्ष 1993-94 की तुलना में भारत में 2017-18 तक श्रम बल में महिलाओं में करीब 20 फीसदी तक कमी आई है। वर्ष 1993-94 में भारत में श्रम बल में महिलाओं की भागीदारी 45.2 फीसदी थी जो 2017-18 तक घटकर 25.3 फीसदी रह गया है। चौंकाने वाली बात है कि इस दौरान श्रम बल में महिलाओं की भागीदारी में गिरावट शहरों की तुलना में ग्रामीण क्षेत्रों में 7 गुना अधिक कमी आई है। रिपोर्ट के मुताबिक 1993-94 में श्रम बल में शहरी क्षेत्रों में महिलाओं की भागीदारी 25.3 फीसदी थी जो 2017-18 तक कम होकर 22.1 फीसदी रह गई। जबकि ग्रामीण क्षेत्रों में 1993-94 में श्रम बल में महिलाओं की भागीदारी 52.1 फीसदी थी जो 2017-18 तक कम होकर 26.6 फीसदी रह गया है। इस रिपोर्ट के मुताबिक शहरी क्षेत्रों में करीब 3 फीसदी की कमी आई है, जबकि ग्रामीण इलाकों में 25 फीसदी से अधिक की कमी आई है। इस शोध के लिए बिट्स पिलानी ने भारत सरकार के 2020 में जारी आंकड़ों के आधार पर विश्लेषण किया है। आंकड़ों के विश्लेषण के अलावा, बिहार, मध्य प्रदेश और तेलंगाना की शहरी और ग्रामीण क्षेत्रों की महिलाओं को शामिल किया गया। श्रम बल में भागीदारी की प्रमुख वजह रिपोर्ट में कहा गया है कि श्रम बल में महिलाओं की भागीदारी में कमी की कई वजहें हैं। लेकिन इसका मुख्य कारण परिवार के लोगों द्वारा महिलाओं को घर से बाहर जाकर काम करने से मना करना, घर से बाहर काम करने के लिए महिलाओं को परिवार द्वारा हतोत्साहित करना और सहयोग नहीं करना है। - महिलाओं के पास नौकरी के लिए आवश्यक शिक्षा या कौशल होने के बाद भी समुचित नौकरी नहीं मिलना। - घरेलू कामकाज कामकाज का बोझ और नौकरी के बीच संतुलन नहीं बना पाने के अलावा डबल वर्क सिंड्रोम का दबाव यानी नौकरी की मांगों के साथ-साथ भारी घरेलू कामों का प्रबंधन करना कई बार बहुत मुश्किल हो जाता है क्योंकि समाज में यह उम्मीद की जाती है कि घरेलू कामों की देखभाल करने की ज़िम्मेदारी महिलाओं की है। घरेलू काम में पुरुषों द्वारा सहयोग नहीं मिलना। - कृषि क्षेत्र के बाहर महिलाओं के लिए नौकरियों की कमी है। समान काम के बदले महिलाओं को पुरुषों की तुलना में कम वेतन का भुगतान भी वजह है। - घर के आसपास नौकरी की कमी, परिवहन के साथ समुचित साधन नहीं होना

और कामकाजी स्थल पर महिलाओं के लिए समुचित माहौल का नहीं होगा। तीन राज्यों में हुआ सर्वे सर्वे के लिए उत्तर, मध्य और दक्षिण भारत के प्रतिनिधित्व के लिए बिहार, मध्य प्रदेश और तेलंगाना को शामिल किया गया। सर्वे में राज्यों के शहरी और ग्रामीण इलाकों से कुल पांच-पांच सौ महिलाओं को शामिल किया गया। रिपोर्ट में कहा गया है कि 33.4 फीसदी महिलाएं कभी काम नहीं कीं। जबकि 33.4 फीसदी महिलाएं नौकरी मिलने के बाद इसके छोड़ना पड़ा। जबकि 33 फीसदी नौकरी कर रही है। नौकरी नहीं करने और छोड़ने की वजह सर्वे में कहा गया है कि महिलाओं द्वारा कभी नौकरी नहीं करने के पीछे की मूल वजह पारिवारिक प्रतिबंध, शिक्षा की कमी और आस-पास के स्थानों पर नौकरी के अवसरों की कमी के कारण थे। जबकि नौकरी मिलने के बाद इसे छोड़ने के मुख्य कारण मुख्य बच्चों के लिए भरोसेमंद डेकेयर की कमी, स्वास्थ्य संबंधी मुद्दे, मातृत्व, विवाह, तनावपूर्ण नौकरी, यौन उत्पीड़न का डर आदि शामिल हैं। कामकाजी महिलाओं के सामने बाधा रिपोर्ट में कहा गया है कि कामकाजी महिलाओं को भी कई परेशानियों का सामना करना पड़ता है। इनमें ज्यादातर परिचालन या प्रबंधन से संबंधित मुद्दे थे जैसे परिवहन सुविधाओं की कमी, कार्यस्थल पर गैर-समावेशी व्यवहार, कम वेतन, मान्यता की कमी आदि। एनएचआरसी की सिफारिश श्रम बल में महिलाओं की भागीदारी को सुनिश्चित करने के लिए एनएचआरसी की कुछ सिफारिश की है। समान काम के बदले महिलाओं को भी समान वेतन - बच्चों के समुचित देखभाल के लिए समुचित डेकेयर का प्रबंध। - घरेलू कामकाज में लैंगिक भेदभाव को दूर करने के लिए समुचित कदम उठाने और जागरूकता। - महिलाओं के लिए उचित अवकाश का प्रबंध करना। - महिलाओं के परिवहन के लिए समुचित साधन का प्रबंध और कौशल प्रबंधन पर जोर। नौकरी खोजने में महिलाओं को मदद देने की सिफारिश क्योंकि आंकड़े के मुताबिक राष्ट्रीय करियर सेवा पोर्टल पर 85.63 फीसदी महिलाएं पंजीकृत नहीं हैं, जबकि रोजगार कार्यालय में 82.44 फीसदी पंजीकृत नहीं हैं।